HIGH COURT OF BOMBAY AT GOA

STANDING ORDER
N O T I C E
(W.E.F. 19th NOVEMBER 2026)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event when Division Bench passes an order not to place any particular matter before a Bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from Board", etc. at the High Court of Bombay at Goa, the Hon'ble The Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of matters pertaining to Division Bench presided over by the **Hon'ble Shri Justice Valmiki Menezes** will be allowed before the **Division Bench** comprising of the **Hon'ble Shri. Justice S. G. Chapalgaonkar** and companion Judge of the First Division Bench.

2) On Thursday and Friday, the urgent mentioning and placing of matters, if any, pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Valmiki Menezes** will be allowed before the Single Bench presided over by the the **Hon'ble Shri. Justice Amit S. Jamsandekar and vice versa.**

3) The urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Shri Justice S. G. Chapalgaonkar** will be allowed before the **Hon'ble Shri Justice Ashwin D. Bhobe and vice versa.**

4) Whenever urgent work arises the Hon'ble members of the Division Bench will sit Single or in Division Bench after the work of their regular Bench as per requirement.

NOTE

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,	)	By Order
Bombay	)	Sd/-
	)	(Dr. M. S. Deshpande)
Date : 3rd November 2026	)	Registrar (Judl-I)